

Co-operation of my hon. friends opposite, that the port is developed as early as possible (*Interruption*).

SHRI M. B. RANA : In view of the fact that the recent floods in Gujarat were due to the non-dredging of the two important rivers—Narmada....

MR. SPEAKER : I would not allow that. This is about Paradeep.

SHRI HEM BARUA : Sir, a port in order to be complete with all its paraphernalia must have certain amenities like dredgers and all that. The Paradeep port does not have any. That shows how the Paradeep port is neglected. Paradeep port came into existence only after a lot of agitation from the State. The hon. Minister did not want Paradeep port. I know there is soil formation in the channel and the nose of the channel is being narrowed down to 250 feet from the original position of 600 feet. This cannot be improved by simple dredging. There should be some sand pumps also in order to maintain the channel as it is. Have you made any arrangements for that or do you propose to make any arrangements for the washing of the soil formed in the basin and channel? Have you also arranged for the erection of a sand pump by at least 1969?

DR. V. K. R. V. RAO : I thought I had answered that. A sand pump has already come but, unfortunately, it is damaged. It has got to be repaired. Definitely by March 1969 we hope to get all the spare parts and other things and see that the sand pump is installed. We are also thinking in terms of the Committee's recommendation to deepen the channel, clearing the backlog and also widening the channel.

SHRI SHIVAJIRAO S. DESHMUKH : Dr. Rao's long lecture or a sermon on dredging in reply to not a very short lecture by Surendranath Dwivedy highlighted one fact that not only our major, medium and minor ports require dredging but his own Ministry has accumulated a lot of mud on the issue of dredging and he himself has got to get a long broom to clean this mud.

Because, Konkan of all the areas in India....

MR. SPEAKER : He is also speaking about his State now.

SHRI SHIVAJI RAO S. DESHMUKH : No, Sir. In spite of the completion of all the civil works of the port, on the issue of a dredger the Maharashtra Government have requested for foreign exchange and the Minister knows that there is no local capacity. Then what stands in the way of allotment of foreign exchange?

MR. SPEAKER : It is a separate question, not connected with Paradeep.

SHRI SRINIBAS MISRA : Will the hon. Minister just answer how much money he has kept for the development of the Paradeep port?

DR. V. K. R. V. RAO : I do not have the figure with me. I shall certainly give the information as soon as the Fourth Plan figures are finalized.

11.30 hrs.

RE: CALLING ATTENTION NOTICES AND ADJOURNMENT MOTIONS

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरी विनती है कि आप को मालूम होगा कि कल और आज सबेरे पेरिस रेडियो से खबर दी गई है कि श्री डुबचेक की हत्या कर दी गई है। अभी तक किसी दूसरे रेडियो या अन्य स्रोत से इस खबर की पुष्टि नहीं हुई है। हम यह मान कर चलते हैं कि उनकी हत्या नहीं हुई है। लेकिन क्या आप प्रधान मंत्री को यह हिदायत देंगे कि वह इस बारे में इस हाउस को सूचना दें?

SHRI S. M. BANERJEE (Kanpur) : Since we are going to sit only for one week I would request you to consider the Calling Attention Notices which are pending, which you have not rejected. For instance, there is one about the lock-out in newspapers. If that is taken up and we discuss it here, perhaps we can arrive at a formula to settle the dispute.

MR. SPEAKER : The next item on the agenda is the statement by Dr. Ram Subhag Singh about the business of the House.

SHRI S. M. BANERJEE : We tabled the Calling Attention Notice after the lock-out. Something should be done to settle it.

MR. SPEAKER : But the Calling Attention is addressed to the Speaker and not to the Minister. Let the Minister make his statement first.

SHRI HEM BARUA (Mangaldai) : May I draw your attention to a relevant fact? I have tabled an adjournment motion on the failure of the Indian Government to set up a second oil refinery in the public sector in Assam. There was complete hartal yesterday and there is agitation. I hope you will agree with me that Assam is the most neglected of Indian States. Even though Assam is neglected by the Central Government, I hope you do not neglect Assam.

MR. SPEAKER : If at all there is a complaint, it is that I am a little in favour of Assam and not against Assam.

SHRI HEM BARUA : I am worried about one thing. There is a movement going on in Assam about the second refinery.

MR. SPEAKER : Will you all kindly sit down? I do not want other hon. Members also to get up now and make suggestions. If you want, I am prepared to convene a meeting to decide which all items should be taken up. I am worried only about one thing. We are very much behind our schedule of work because, unfortunately, Czechoslovakia and other things have come. We have already spent 8 hours discussing Czechoslovakia. Now, another unexpected item is the Punjab Proclamation, which has also to be discussed. Then, there are the budgets of Bihar and UP.

SHRI S. M. BANERJEE : Let us extend the session by a couple of days.

MR. SPEAKER : That is a different matter. If you want to extend the session, you can do it. I would only say that these things should get priority and the budgets should be passed. Later on, if all of you think it is necessary to extend the session, I have no

objection. But we will have to give first precedence to the proclamation on Punjab and the budgets.

SHRI RANGA (Srikakulam) : Let the other things be postponed.

MR. SPEAKER : That is exactly what I am suggesting now. I would request hon. Members that if there is any suggestion for including anything, when we meet in the BAC, let them bring those suggestions. Let them attend that meeting or ask their representatives to put forward those suggestions.

SHRI S. M. BANERJEE : But the Calling Attention is in your hands.

MR. SPEAKER : I know. But I have my own difficulties.

SHRI HEM BARUA : I have given notice of a calling attention also on the question of the oil refinery.

MR. SPEAKER : Yes, you did. But I have my own difficulty in explaining why it could not be taken up. I can say why I have rejected it. I know it.

But they will say tomorrow, "You replied to Hem Barua, why do you not reply to me?"

SHRI HEM BARUA : I shall be happy if you admit it.

MR. SPEAKER : No, no. If I have rejected it already, I am not going to give reasons here.

SHRI PILOO MODY (Godhra) : Why not postpone the Gold Control Bill?

SHRI RANGA : Sir, you remember what happened yesterday. In Czechoslovakia the situation is very much in our minds and hearts. So many things are happening. I am told that another resolution is being moved before the Security Council. I would like to suggest that in order to save the time of the House and also to facilitate the work of the House, from time to time as and when anything important comes to happen, either at the Security Council or anywhere else, let the concerned Minister come and inform us so that we would have satisfaction.

MR. SPEAKER : Certainly.

SHRI J. B. KRIPALANI (Guna) : My house in Delhi is the most neglected house. Will the Government do something ?

11-36 HRS.

RESTRAINT AND REMOVAL AND RELEASE OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following two identical telegrams dated the 23rd August, 1968 from the Assistant Commissioner of Police, Bombay:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 69 of the Bombay Police Act to direct that Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, be restrained and removed for attempting to commit breach of prohibitory order dated the 22nd August, 1968 issued by the Commissioner of Police, Bombay, under section 37(3) of the Police Act. Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, were accordingly restrained and removed to Gamdevi Police Station at 19-40 hours on the 23rd August, 1968 and were released at 21-40 hours on the same day after the occasion was over."

SHRI HEM BARUA (Mangal-dai) : Were they arrested because of the Russian armed intervention in Czechoslovakia ?

MR. SPEAKER : I myself am not a lawyer. I do not know what this section means.

11-37 HRS.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 26th August, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Discussion on the Resolution seeking approval of the continuance of the President's Rule in Uttar Pradesh.

- (3) Discussion on the Resolution seeking approval of the continuance of the President's Rule in West Bengal.

- (4) Consideration and passing of the Bihar State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

- (5) Discussion on the Resolution seeking approval of the President's Rule in Punjab.

- (6) Consideration and passing of the Punjab State Legislature (Delegation of Powers) Bill, 1968.

- (7) Consideration of a motion regarding constitution of a Joint Committee for the welfare of Scheduled Castes and Scheduled Tribes.

- (8) Consideration and passing of The Criminal and Election Laws Amendment Bill, 1968.

The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.

The Companies (Amendment) Bill, 1968.

- (9) Discussion on drought conditions in Andhra Pradesh and other States on a motion to be moved by Shri P. Venkatasubbiah on Friday, the 30th August.

- (10) Discussion on the demand of Central Government Employees about need based minimum wage and merger of dearness allowance on a motion to be moved by Shri Kanwar Lal Gupta.

- (11) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

As you have yourself announced, the thing about Jammu and Kashmir will be taken up as a Private Member's motion.

MR. SPEAKER : This does not mean that all the things will be completed. The first five or six things are very important and we have to com-